

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:1240/96

FRIDAY the 5th day of APRIL 2002

CORAM: Hon'ble Shri B.N. Bahadur, Member (A)

Hon'ble Shri S.L. Jain, Member (J)

Vijaykumar Natwarlal Shroff
Residing at
Block No. A 34, Divyaprabha
Society, Tadwadi, Rander Road,
Surat. Applicant

By Advocate Shri I.J. Naik.

V/s

1. Union of India through
The General Manager,
Western Railway, Mumbai.
2. The Divisional Railway Manager
Bombay Central,
Mumbai
3. The Chief Works Manager
Pratap Nagar,
Vadodara. Respondents.

By Advocate Shri K.R. Yelwe for Shri V.S. Masurkar.

ORDER (ORAL)

{Per B.N.Bahadur, Member (A)}

Shri I.J. Naik, the learned counsel for the applicant states that this matter, which is listed for hearing today, has wrongly been filed before Mumbai Bench. The jurisdiction is with Ahmedabad Bench, as per law.

...2...

:2:

2. After hearing both parties for some time, we feel the proper course of action will be to return the OA for being filed before proper Bench. We note that this OA has been filed on 16.12.1996. This fact may be taken into consideration for the purpose of limitation and for grant of priority for hearing. The OA stands disposed of accordingly. No order as to costs.

S.L.Jain
(S.L.Jain)
Member (J)

B.N.Bahadur
(B.N. Bahadur)
Member (A)

NS

clu514102
Order/Judgement despatched
to Applicant ..espondent (s)

on 0014102

h